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W.P(C)No. 410 OF 2001
ITEM No.202

Court No. 7

SECTION X
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(Civil) No.410/2001

KULDIP SINGH

Petitioner (s)

VERSUS

UNION OF INDIA

Respondent (s)

(For Final Disposal) (With Office Report) (For further directions)

With

W.P(C)No.521/2002,W.P(C)No.523/2002,W.P(C)No.524/2002,W.P(C)No.525/2002

W.P.(C) No.37/2003, W.P.(C) No.38/2003

(With Office Report)

Date : 17/04/2003 These Petitions were called on for hearing today.

CORAM :HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s)Mr. P.H. Parekh,Adv.
Mr. Rohit Alex, Adv.

Mr. M.N. Rao, Sr. Adv.

Ms. Promila, Adv.

Mrs. Deepthi K., Adv.

Mr. Jyothish, Adv.

For Respondent (s)Mr. K.N. Raval, SG.
for Attorney General for India
Mr. Vipin Sanghi, Adv.

State of PondicherryMr. V.G. Pragasam,Adv.

Mr. P. Parmeswaran, Adv.

UPON hearing counsel the Court made the following

O R D E R

Union of India is granted, as prayed by the learned Solicitor General, four weeks' time to file counter affidavit. Rejoinder affidavit may be filed within two weeks thereafter. List the petitions for hearing and final disposal on 18.7.2003.

(P.D. Balodi) (V.P. Tyagi)
Court Master Court Master